

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

ITEM No. 7  
IB- 100/(ND)/2019  
IA No.-528/ND/2021

**IN THE MATTER OF:**

Deepali Designs and Exhibits Pvt. Ltd.  
Vs.  
Pico Event Marketing (India) Pvt. Ltd.

....Applicant

....Respondent

**Order under Section 9 of IBC.**

**Order delivered on 04.02.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Liquidator : Mr.Rishabh Jain, Adv.  
For the Respondent :

**ORDER**

IA No. 528/ND/2021: 1<sup>st</sup> progress report filed by the liquidator for quarter ending on 31<sup>st</sup> December 2020. Learned Counsel for the liquidator states that there is a delay of 13 days in filing present report due to the exigency in the family of the liquidator and seeks condonation of the said delay. Considering the submissions made and delay in filing the present report is condoned. The report is taken on record.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**